

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-375(PB)/2019

IN THE MATTER OF:

Krishna Concrete Products

Vs.

Ansal Hi-Tech Township Ltd.

....Applicant/petitioner

...Respondent

Order under Section 9 of IBC, 2016

Order delivered on 18.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Sanchit Garg, Adv.

For the respondent

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 28.02.2019.

Process dasti.

List the matter on 28.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)